

1	2
10.	Giri Institute of Development Studies (GIDS), Lucknow
11.	Centre for Policy Research (CPR), New Delhi
12.	Sardar Patel Institute of Economic and Social Research (SPIE&SR), Ahmedabad
13.	Council for Social Development (CSD), Hyderabad
14.	Institute of Development Studies (IDS), Jaipur
15.	Centre for Research in Rural and Industrial Development (CRRID), Chandigarh
16.	Centre for Women's Development Studies (CWDS), New Delhi
17.	Centre for Economic and Social Studies (CESS), Hyderabad
18.	Nabakrushna Choudhary Centre for Development Studies (NKCCDS), Bhubaneswar
19.	Gujarat Institute of Development Research (GIDR), Ahmedabad
20.	Institute for Studies in Industrial Development (ISID), New Delhi
21.	Omeo Kumar Das Institute of Social Change and Development (OKDISC&D), Guwahati
22.	Centre for Multi-Disciplinary Development Research (CMDR), Dharwad
23.	Dr. Babasaheb Ambedkar National Institute of Social Sciences (BANISS), Mhow (MP)
24.	Madhya Pradesh Institute of Social Science Research (MPISSR), Ujjain
25.	A.N. Sinha Institute of Social Studies (ANSISS), Patna

Inclusion of advocates act, 1961 under NCHER bill

3213. SHRI TARUN VIJAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the Ministry's stand on inclusion of Advocates Act, 1961 within purview of National Council of Higher Education and Research (NCHER) Bill, 2011;

(b) whether it will not lead to duplication and overlapping of responsibilities if norms and process of accreditation set by Government or a statutory authority are made mandatory for Bar Council of India (BCI);

(c) the number of law colleges currently under BCI, State-wise and how many students are currently enrolled in them; and

(d) the number of lawyers enrolled in different courts of the country and how many students are enrolling in different courts every year for past three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Clause 83 (2) of the Higher Education and Research Bill, 2011 reads as; “Notwithstanding anything contained in the Architects Act, 1972, the Advocates Act, 1961, the Indian Medical Council Act, 1956, the Dentists Act, 1948 the Pharmacy Act, 1948, the Indian Nursing Council Act, 1947 the Indian Medicine Central Council Act, 1970, and the Homeopathy Central Council Act, 1973, the provisions of this Act shall apply to any matter concerning the determination, co-ordination, maintenance of standards in, and promotion of, higher education and research.”

(b) No Sir. As per provisions of the Higher Education and Research Bill, 2011, Bar Council of India will specify standards of higher education concerning practice in courts. A separate Bill, the National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010 seeks to make accreditation mandatory for all Higher Educational Institutions. The accreditation of these institutions will be on standards and benchmarks set by the statutory regulatory body.

(c) As per information received from the Bar Council of India, the total number of law colleges in the country are 966. State-wise details of law colleges and number of students enrolled are given in Statement (*See below*).

(d) As per information received from the BCI, the total number of lawyers enrolled in the country is 1273289. No students enrol in courts as only lawyers can do so.

Statement

Statewise details of law colleges and number of students enrolled

Sl.No.	Name of States	Number of Colleges	Number of Students admitted in the first year of three & five year courses (approximately)
1	2	3	4
1.	Andhra Pradesh	51	10920
2.	Assam, Meghalaya, Mizoram, Manipur, Nagaland, Tripura, Sikkim and Arunachal Pradesh	43	6188

1	2	3	4
3.	Bihar	26	7098
4.	Chhattisgarh	17	3468
5.	Delhi	11	3453
6.	Gujarat	38	14680
7.	Himachal Pradesh	09	1258
8.	Jammu and Kashmir	16	1902
9.	Jharkhand	14	1944
10.	Karnataka	95	15819
11.	Kerala	10	2404
12.	Madhya Pradesh	117	13684
13.	Maharashtra and Goa	117	31369
14.	Odisha	30	5679
15.	Punjab and Haryana	46	7086
16.	Rajasthan	87	11861
17.	Tamil Nadu and Pondicherry	14	7640
18.	Uttar Pradesh	177	36228
19.	Uttarakhand	19	2042
20.	West Bengal	29	6320
TOTAL		966	191043

Study of Indian culture in European universities

3214. SHRIMATI T. RATNA BAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is a sign of growing interest in the study of Indian culture in European universities;
- (b) if so, the details thereof comparatively during the last four years; and
- (c) the funds spent for promotion of Indian culture in such universities?